

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10491/2021

(Arising out of impugned final judgment and order dated 28-01-2021 in FAFO No. 552/2019 passed by the High Court Of Judicature At Allahabad)

RAJKUMAR AGARWAL

Petitioner(s)

VERSUS

VEHICLE TATA VENTURE NO. UP 70
BM 1600COMMERCIAL AUTO SALES
PRIVATE LIMITED THR.
ITS DIRECTOR SANSKAR GUPTA & ORS.

Respondent(s)

Date : 26-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Rajiv Tyagi, AOR
Mr. Rohit Gupta, Adv.
Mr. Ambuj Ojha, Adv.

For Respondent(s) Mr. Rameshwar Prasad Goyal, AOR
Mr. K.K. Bhat, Adv.
Mr. Ranjan Kumar Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List on the week commencing 20th September, 2022.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)